HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC No.192/SO/2020

Dated 17.08.2021

CIRCULAR

Sub: Attendance of staff – High Court – Instructions – Reg. Ref: Circular in Roc.No.192/SO/2020, dated 22.04.2021.

It is to inform that Clause (ii) of the Circular issued by the High Court in R.O.C. No.192/SO/2020 dated 22.04.2021, in respect of restriction of attendance of the staff working in the High Court, A.P. State Legal Services Authority, A.P.High Court Legal Services Committee and High Court Mediation and Arbitration Centre, shall stand withdrawn and the entire staff of the High Court and the aforesaid institutions shall start attending the Court work with immediate effect.

REGISTRAR GENERAL 17/08/2021

To

- 1. The Prl. Private Secretary to the Hon'ble the Chief Justice (with a request to place the Circular before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2. All the P.Ss to the Hon'ble Judges (with a request to place the Circular before the Hon'ble Judges for their Lordships' kind perusal).
- 3. All the Registrars, High Court of Andhra Pradesh.
- 4. The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh (with a request to instruct the concerned to place the same in High Court's website)
- 5. All Officers, High Court of Andhra Pradesh.
- 6. All the Section Heads, High Court of Andhra Pradesh (to communicate the circular among the staff under their control)
- 7. The Director, A.P.High Court Mediation & Arbitration Centre, High Court Building, Amaravati.
- 8. The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
- 9. The Secretary, A.P. High Court Legal Services Committee, High Court Building, Amaravati.
- 10. The President, Andhra Pradesh High Court Employees Service Association.
- 11. The I/c. Overseer, High Court of Andhra Pradesh, Amaravati (to communicate the circular among the staff under his control)
- 12. Spare.